IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

COURT-I

Date of Hearing/Decision : **16.02.2017**

Appeal No. ST/3872/2012 -CU(DB)

[Arising out of the Order in Appeal No. IND/CEX/000/APP/277/2012 dated 06.09.2012 passed by Commissioner Service Tax, Indore]

Cristopia Energy India Pvt. Limited … Appellants

Vs.

Commissioner of Central Excise & S.T., Indore … Respondent

Appearance:

Rep. by - None for the appellant
Rep. by - Shri Ranjan Khanna, DR for the appellant/Department

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 51953 / 2017 -DB

Per Justice Dr. Satish Chandra

Shri Ranjan Khanna, Ld. D.R. appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeal.

2. It may be mentioned that as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

KL.